

- (i) Dhauliganga Transmission System (Uttar Pradesh) & Jalandhar (Punjab) — Hamipur (Himachal Pradesh) Transmission System of Powergrid Corporation of India Limited.
- (ii) Strengthening of Transmission System of West Bengal.
- (iii) Renovation & Modernisation Plan of Uiam State I Power Station (36 MW), Meghalaya.
- (iv) Tural Hydro-Electric Project (60 MW), Mizoram.
- (v) Simhadri Thermal Power project Stage I (1000 MW), Andhra Pradesh.

Ministry of Power have recommended to the Ministry of Finance to pose for loan assistance from OECF of Japan for the following power projects for 1997-98 loan package :—

- (i) Transmission Scheme for evacuating power from Vishakhapatnam TPS (Andhra Pradesh).
- (ii) Transmission Schemes for evacuating power from Simhadri TPS (Andhra Pradesh).
- (iii) Tuivai HEP (3 × 70 MW) — (Mizoram).
- (iv) R&M of bandel TPS (4 × 80 MW) — (West Bengal).
- (v) Three small schemes viz. — R&M of Santaldih TPS (4 × 120 MW), Addition of unit each to Jaldhaka HEP Stage I (9 MW) & II 4 MW) and construction of intake and flume path at Ramnam State-II (4 × 12.5 MW) (West Bengal).

Panel of Deputy Secretaries

5193. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the panel of Grade I of Central Secretariat Service Officers in the grade of Deputy Secretaries has not been finalised since 1993;

(b) if so, whether in the absence of same, Under Secretaries, eligible for promotion, have not been promoted;

(c) whether due to non-promotion of such officers, the existing vacancies of Deputy Secretaries have been filled up by Officers of the All India Services; and

(d) the steps taken to fill up these vacancies by promoting officers of the Grade of Under Secretaries ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d) On account of a legal dispute relating to the seniority list of section Officers'

grade, as also on account of the need for seeking legal clarification as to the modality for implementing the reservation provision in the Under Secretaries' grade, the Selection Grade Select List of the Central Secretariat Service could not be issued after 1993. The Selection Grade Select List for 1993 was a part list issued in October 1995 covering 24 officers. Out of these, 21 officers have already been appointed as Deputy Secretaries or equivalent.

The posts of Deputy Secretary in the Central Secretariat fall within the purview of the Central Staffing Scheme. Under this scheme, officers on offer for deputation from all the participating cadres—All India Services/Central Services Group 'A'/Central Secretariat Services—are considered for appointment against available vacancies.

Urgent steps have been taken to obtain a clarification under the law as to how the reservation principles are to be enforced in drawing up of the seniority list for the Under Secretaries grade.

Pension to Employees

5194. SHRI PRAMOTHES MUKHERJEE: Will the PRIME MINISTER be pleased to state :

(a) whether a number of cases pertaining to employees of the Department of Industry or Directorate of Industries of Uttar Pradesh are awaiting settlement;

(b) if so, the facts and details thereof; and

(c) the remedial measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) Under the provisions of the Constitution of India, the State pensions are the concern of the respective State Governments. Therefore, the information as asked for is not available with the Central Government. However, the information is being collected from the State Government of Uttar Pradesh and will be laid on the Table of the House as soon as available.

Ratna-R Oil Fields

5195. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the award of Ratna-R series oil fields to the Essar-Premier Oil Combine was a predetermined exercise on part of the technical evaluation committee and the empowered committee;

(b) whether the said predetermined action of the two committees has cost the Government over US \$ 500 million;